HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

Subject: Surrender of the Certificate of Enrollment as an Advocate.

NOTIFICATION

No: 1780 - of 2025/RG/LP Dated: 23-05-205	ATE	: 23-05-207	Dated:	_ of 2025/RG/LP	1780 -	No:
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It is hereby notified that the below mentioned applicants have voluntarily suspended their practice as an Advocate and have surrendered their Certificates of Enrolment as an Advocate, therefore, the same are suspended from the date(s) shown against each:-

S.No	Name of Advocate S/Shri	Date of Surrender	Enrollment No. & Date
1.	Ms.Shazia Makhdoomi D/O Sh. Peerzada Waseem Bari R/O Mitrigam, Pulwama	16.05.2025	230/08 Dt.28.07.2008 (Absolute)
2	Ms. Shivani Attri D/O Tarsem Lal R/O Syedpore, Tehsil-Nagri, District Kathua.	16.05.2025	JK-114/2022 Dt.21.02.2022 (Absolute)

By Order.

(Registrar Administration) High Court Main Wing, Srinagai

No: 20052-67 RG/LP Dated: 23-US-2025

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu/Srinagar.

- 2. Principal District & Sessions Judge, Kathua/Pulwama.
- 3. Secretary, Bar Council of India, New Delhi.
- 4. President J&K High Court Bar Association, Jammu/Srinagar.
- 5. President District Bar Association, Kathua/Pulwama.
- 6. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
- CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to upload the same 7. on the official website of the High Court for information of all the concerned.
- 8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Notifications file for record.

10. Mr/Ms.for information.

(Registrar Administration)